

National Company Law Tribunal

Allahabad Bench


CP NO 96/ALLD/2017

CA NO-27/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE COMPANY: Indian Toners & Developers Ltd & Ors

SECTION OF THE COMPANIES ACT: U/S 230-232 of Company act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shahid Kazmi	Pet - Counsel -		
2.		<u>Order dated 28.02.2017</u>		

CP No. 96/ALD/2017 CA No.27/2016 Indian Toners & Developers Ltd & Ors

Mr. Shahid Kazmi representing the company petitioner provides us a copy of the order dated 11.08.2016 of the Hon'ble High Court of Allahabad in Company Petition No. 27/2016 whereby the Hon'ble High Court has previously directed such that there is no necessity for convening any meeting of creditors/ secured and unsecured creditors of the transferee company. The transferor company is having 135 shareholders the scheme is required to be approved by these shareholder therefore a meeting of the shareholder was directed to be convened in the light of provisions made in Companies Act, 2013 providing for e-voting and postal voting in the meeting of the shareholder the Hon'ble Court further it expected the Chairman of the Committee to file their report which is now filed with second motion petition for sanction of the scheme of amalgamation.

Pursuant thereto the petitioner counsel conveyed that meeting of the shareholder has already been convened and the report of the Chairman is filed along with the second motion company petition. Today he also files affidavit of service of notice issued by way of publication which is taken on record the case is now fixed for the report of the Central Govt./R.O.C. through office of the Regional Director. The matter be listed on 02.03.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)